## GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO.-2543

ANSWERED ON- 16.12.2025

## IMPLEMENTATION OF PESA ACT IN UTS

†2543. SHRI PATEL UMESHBHAI BABUBHAI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Provisions of the Panchayats (Extentions to Scheduled Areas) Act,1996 has been implemented in the Union Territories of Dadra and Nagar Haveli and Daman & Diu by the Central Government, if so, the date on which the notification was issued in this regard; and
- (b) if not, whether any scheme has been furmulated by the Government to enforce powers similar to the provisions of the PESA Act in the Union Territory under any other constitutional/legal mechanism, if so, the details thereof?

## **ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH)

a. Unless any area of a State/UT is notified as "Scheduled Areas" in accordance with the Fifth Schedule to the Constitution, the provisions of PESA Act do not apply to those areas. Since no area of the Union Territories of Dadra & Nagar Haveli and Daman & Diu has been notified as a "Scheduled Area", the provisions of the PESA Act are not applicable to the Union Territories of Dadra & Nagar Haveli and Daman & Diu.

The Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA), are applicable only to the areas notified as 'Scheduled Areas' under the Fifth Schedule to the Constitution of India. Paragraph 6 of the Fifth Schedule to the Constitution of India defines that the expression "Scheduled Areas" means such areas as the President may by order declare to be Scheduled Areas.

b. No, Sir.

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